

(b) by what time the text books with the changed system would be completed in all the States for all classes;

(c) whether Ministry gives any grants to the States for this change over; and

(d) if so, what amount has been paid to each State?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). The information is being collected from the State Governments and will be placed on the Table of the House.

(c) No, Sir.

(d) Does not arise.

12 hrs.

PAPERS LAID ON THE TABLE

COAL MINES (CONSERVATION AND SAFETY) AMENDMENT RULES

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table a copy of the Coal Mines (Conservation and Safety) Amendment Rules, 1962 published in Notification No. G.S.R. 60, dated the 13th January, 1962, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library. See No. LT-3501/62].

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

Sardar Swaran Singh: On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, making certain further amendments to the Mineral Concession Rules, 1960:

- (i) G.S.R. No. 1446, dated the 9th December, 1961.
- (ii) G.S.R. No. 166, dated the 10th February, 1962. ([Placed in Library. See No. LT-3502/62].

TERRITORIAL COUNCILS (ELECTION OF MEMBERS) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of the Territorial Councils (Election of Members) Rules, 1962 published in Notification No. G.S.R. 5, dated the 1st January, 1962, under sub-section (3) of section 54 of the Territorial Councils Act, 1956. [Placed in Library. See No. LT-3503/62].

LOK SAHAYAK SENA (AMENDMENT) RULES

The Deputy Minister of Defence (Sardar Majithia): I beg to relay on the Table a copy of the Lok Sahayak Sena (Amendment) Rules, 1961 published in Notification No. S.R.O. 257 dated the 9th September, 1961, under sub-section (3) of section 11 of the Lok Sahayak Sena Act, 1956. [Placed in Library. See No. LT-3306/62].

SCHEME FOR RECONSTRUCTION OF PRATAP BANK ETC.

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table—

(i) a copy each of the following papers under sub-section (11) of section 45 of the Banking Companies Act, 1949:—

- (a) Scheme for the reconstruction of the Pratap Bank Limited and its amalgamation with the Lakshmi Commercial Bank Limited published in Notification No. S. O. 2866, dated the 9th December, 1961. [Placed in Library. See No. LT-3504/62].
- (b) The Travancore Forward Bank Limited (Amalgamation with the State Bank of Travancore (Removal of Difficulties) Order, 1961—Order No. F. 17(3)-BC/61(I) dated the 4th December, 1961, as modified by Order No. F. 17(3)BC/61(I) dated the 15th January, 1962. [Placed in Library. See No. LT-3505/62].